

Central Administrative Tribunal
Principal Bench

RA 318/2001
in
OA 1703/2001

New Delhi this the 24th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

Shanker Kumar,
S/o late Shri Bansi Lal,
120, Diggi Mohalla,
Kasurukhera,
Meerut.

Applicant.

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
New Delhi.

2. DGEME,
Army Headquarters,
New Delhi.

3. Commandant,
510, Army Base Workshop,
Meerut Cantt.

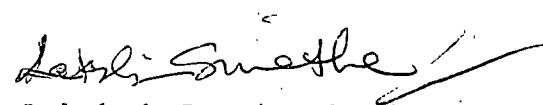
... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

I have seen the Review Application (RA 318/2001) filed by the applicant with regard to the Tribunal's order dated 13.7.2001 in OA 1703/2001. This order is an oral order passed after hearing learned counsel for the applicant and perusing the documents on record.

2. As there is no error of facts or law apparent on the face of the record, or any other sufficient grounds, as provided under Order 47 Rule 1 CPC, read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, there is no justification to allow the Review Application. Accordingly, RA 318/2001 is rejected.


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'